ADDENDUM TO FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SANCHETI BUILDTECH PRIVATE LIMITED OPERATING IN RETAIL AND REAL ESTATE
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

In supersession of earlier public announcement as issued by the undersigned regarding Invitation for expression of interest for submission of resolution plan in SANCHETI BUILDTECH PRIVATE LIMITED on 14.09.2024, it is hereby informed that the revised timelines for submission of EOI will be as under:

RELEVANT PARTICULARS			
		Existing	**Revised**
10.	Last date for receipt of expression of interest	**30.09.2024 (Monday)**	**10.10.2024 (Thursday)**
11.	Date of issue of provisional list of prospective resolution applicants	**10.10.2024 (Thursday)**	**15.10.2024 (Tuesday)**
12.	Last date for submission of objections to provisional list	**15.10.2024 (Tuesday)**	**20.10.2024 (Sunday)**
13.	Last date of issuance of final list of prospective resolution applicant	**25.10.2024 (Friday)**	**25.10.2024 (Friday)**
14	Date of issue of Information memorandum, evaluation matrix and	**30.10.2024 (Wednesday)**	**30.10.2024 (Wednesday)**
15	Last date of submission of resolution plans	**29.11.2024 (Friday)**	**29.11.2024 (Friday)**
16.	Process email id to submit EOI	cirp.sancheti@gmail.com	

Note: The other contents and terms of the Form G dated 14.09.2024 shall remain the same. Further, the existing prospective resolution applicant(s) who have submitted their Expression of Interest by 30.09.2024 in response to FORM –G dated 14.09.2024, need not to submit again.

Rishabh Chand Lodha
Resolution Professional of **Sancheti Buildtech Private Limited**
Regn. No. IBBI/IPA-001/IP-P01075/2017-2018/11766
Regd. Add. with IBBI: E-5, Basant Vihar, Gandhi Nagar, Bhilwara, Raj. - 311001
Regd. E-mail with IBBI: rishabhlodha57@gmail.com
AFA Valid Upto: 30.10.2024

Date: 30.09.2024
Place: Bhilwara

BANGALORE WATER SUPPLY AND SEWERAGE BOARD

Office of the Chief Engineer (West)
6th Floor, Cauvery Bhavan, K.G.Road, Bengaluru-560009

No:BWSSB/EIC/CE(W)/ACE(W)-1/DCE(M)-2/TA(W)/4948/2024-25 Dt:26.09.2024

INVITATION FOR TENDER
(Only through kpp portal)

BWSSB invites Tenders in Two Stage Tender System from eligible tenderers for the Work of providing, laying various dia DI water supply lines in lieu of existing CI lines in NGEF layout to Nagarabhavi 12th block, behind Nammura Thindi hotel coming under Nagarabhavi s/stn., area of AEE W-2-2.

Amount Put to Tender: Rs.115.88 Lakhs, EMD:1.74 Lakhs
Last date and time for Receipt of tenders is on **15.10.2024 upto 16:00 hrs.** The bids will be opened on **16.10.2024 after 15.00 hrs.** The details regarding the tender and participation in the e-procurement portal process can be obtained by logging on to **https://kppp.karnataka.gov.in.** For further details contact the undersigned office during working hours.

Sd/-
Chief Engineer (West)

DIPR/CP/KAVITA/2233/2023-24

FEDBANK FINANCIAL SERVICES LTD. AUCTION NOTICE

This is to inform the public at large, that FEDBANK FINANCIAL SERVICES LTD., has decided to conduct Auction of Gold ornaments belonging to accounts (mentioned below) which have become overdue or which have defaults or margin breach customers. The Auction would be held at respective Branches specified below on **Friday 11-10-2024 between 10.00 a.m. to 12.00 p.m.** This would continue till the auction process is over.

Fatehpur - Jaipur 7340180846,9783337555 **FEDGL0505**0000901 **Jhotwara** 8890149667,7890149667,9485632094 **FEDGL0494**0000868, 0000869 **Kalwar Road** 9610084678,9694595792,9840047982 **FEDGL0441**0002358, 0002365, 0002368, 0002385, 0002394 **Mansarovar - Jaipur** 9829669341,8114454935 **FEDGL0504**0000597, 0000606, 0000627 **Murlipura** 7742052906,0141-4003333 **FEDGL0442**0002062, 0002065, 0002073, 0002079, 0002099 **Navalgarh - Jaipur** 6376877560,7014643060 **FEDGL0506**0000771, 0000775, 0000776, 0000777, 0000784, 0000787, 0000789, 0000791, 0000800 **Ramganj Jaipur** 8387049058,8302468164 **FEDGL0480**0001439, 0001445, 0001448 **Sanganer** 8107757860,8302486184 **FEDGL0493**0001577, 0001588, 0001596, 0001599, 0001603, 0001609, **FEDDS0493**0000108 **Sikar** 7976765178,1572294009 **FEDGL0421**0003880, 0003888, 0003891, 0003897, **FEDDS0421**0000252, 0000262, 0000308 **Vaishali Nagar** 9950931242,1414376159 **FEDGL0440**0001138

Change in Venue or Date, if any will be displayed on our Website www.fedfina.com. All bidders participating will be intimated subsequently with respect to acceptance or rejection of bids submitted by them. Customer who want to release their ornaments shall visit at the base branch wherein the ornaments were pledged by the customer or contact at the number mentioned above on/or before 10-10-2024 subject to the terms and condition applicable.

Auction will be conducted at respective branches, in case the auction does not get completed on the given date due to any reasons, the auction in respect thereto shall be conducted on subsequent working days at district level branch after displaying the details on our Website. No further communication shall be issued in this regard.

Dated : 30-09-2024 **For, sdl- Authorised Signatory**
Place : RAJASTHAN **Fedbank Financial Services Ltd.,**

FEDBANK FINANCIAL SERVICES LIMITED

Having Registered office at Unit No.: 1101, 11th Floor, Cignus, Plot No. 71 A, Powai, Paspoli, Mumbai – 400 087 Maharashtra

POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of Fedbank Financial Services Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **April 27th, 2024** calling upon the Borrower, Mortgagor, Co-Borrower(s) and Guarantor:- **(1) Mr. Dilip Kumar Mewara (Borrower); (2) Ms. Prem Devi (Co-Borrower)** to repay the amount mentioned in the said notice being **Rs. 30,38,929.08/- (Rupees Thirty Lacs Thirty Eight Thousand Nine Hundred Twenty Nine and Eight Paisas Only) as on 24.04.2024 in FEDAJM0HL0482158** together with further interest thereon at the contractual rate plus all costs charges and incidental expenses etc. within 60 days from the date of receipt of the said demand notice.

The Borrower, Mortgagor, Co-Borrower(s) and Guarantor mentioned hereinabove having failed to repay the above said amount within the specific period, notice is hereby given to the Borrower, Mortgagor, Co-Borrower(s), Guarantor and the public in general that the undersigned Authorised officer has taken **POSSESSION** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the SARFAESI Act read with Rule 8 of Security Interest (Enforcement) Rules, 2002 on this **September 24th, of the year 2024**

The Borrower, Mortgagor, Co-Borrower(s) and Guarantor mentioned hereinabove in particular and the public in general is/are hereby cautioned not to deal with the following property and any dealings with the following property will be subject to the charge of Fedbank Financial Services Ltd. for an **Rs. 30,38,929.08/- (Rupees Thirty Lacs Thirty Eight Thousand NIne Hundred Twenty Nine and Eight Paisas Only) as on 24.04.2024 in FEDAJM0HL0482158** together with further interest thereon at the contractual rate plus all the costs charges and incidental expenses etc.

The borrower's attention is invited to sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

SCHEDULE I

DESCRIPTION OF PROPERTY

(Particulars of the immovable property document deposited to Fedfina)

Built Up Property On The Southern Part 1/2 Of The House No. - 7, Area Measuring - 74.37 Sq Yards, Situated At Gali No. - 2, Redaspur, Tehsil - Beawar And District - Ajmer, Rajasthan, the property is bounded as under –
On or towards North : Remaining Part Of The Property
On or towards East : Road
On or towards South : Property Of Mr. Kalu Ram
On or towards West : Property Of Mr. Om

Place: Ajmer — For M/s Fedbank Financial Services Limited
Date: 24th September, 2024 — Authorised Representative

NATIONAL CENTRE FOR CELL SCIENCE, (NCCS) PUNE

(An Autonomous Institution of the Department of Biotechnology, Government of India.)
Savitribai Phule Pune University Campus, Pune – 411007.

Advt. No.: NCCS/PMC/P-08/2024
(Special Recruitment Drive – Only for SC/ST/OBC)
SUB: WALK IN INTERVIEWS FOR PROJECT POSITIONS UNDER EXTRA MURAL PROJECTS

Candidates interested, are invited for Walk in Interviews for different positions to be filled purely on temporary basis at NCCS, under different extra mural projects.

For the detailed specifications of the posts, the prescribed application format and other terms and conditions, please see our **Advt. No. NCCS/PMC/P-08/2024 under Project Positions,** in **Careers** tab, on our website (www.nccs.res.in). For any updates, please check our website. (Hindi, English & Marathi version of this advertisement is available on our website).

Director (Additional Charge), NCCS

ADDENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SANCHETI BUILDTECH PRIVATE LIMITED OPERATING IN RETAIL AND REAL ESTATE

Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

In supersession of earlier public announcement as issued by the undersigned regarding Invitation for expression of interest for submission of resolution plan in SANCHETI BUILDTECH PRIVATE LIMITED on 14.09.2024, it is hereby informed that the revised timelines for submission of EOI will be as under:

	RELEVANT PARTICULARS	EXISTING	REVISED
10.	Last date for receipt of expression of interest	30.09.2024 (Monday)	10.10.2024 (Thursday)
11.	Date of issue of provisional list of prospective resolution applicants	10.10.2024 (Thursday)	15.10.2024 (Tuesday)
12.	Last date for submission of objections to provisional list	15.10.2024 (Tuesday)	20.10.2024 (Sunday)
13.	Last date of issuance of final list of prospective resolution applicant	25.10.2024 (Friday)	25.10.2024 (Friday)
14.	Date of issue of Information memorandum, evaluation matrix and request for resolution	30.10.2024 (Wednesday)	30.10.2024 (Wednesday)
15.	Last date of issuance of final list of prospective resolution applicant	29.11.2024 (Friday)	29.11.2024 (Friday)
16.	Process email id to submit EOI	cirp.sancheti@gmail.com	

Note: The other contents and terms of the Form G dated 14.09.2024 shall remain the same. Further, the existing prospective resolution applicant(s) who have submitted their Expression of Interest by 30.09.2024 in response to FORM –G dated 14.09.2024, need not to submit again.

Rishabh Chand Lodha
Resolution Professional of Sancheti Buildtech Private Limited
Regn. No.: IBBI/IPA-001/IP-P01075/2017-2018/11766 **| AFA Valid Upto:** 30.10.2024
Regd. Add. with IBBI: E-5, Basant Vihar, Gandhi Nagar, Bhilwara, Raj. - 311001
Date : 30/09/2024 **| Place:** Bhilwara **Regd. E-mail with IBBI:** rishabhlodha57@gmail.com

Reliance Retail Limited

Regd. Office : 3rd Floor, Court House, Lokmanya Tilak Marg, Dhobi Talao, Mumbai - 400 002 • Ph: +91 22 3555 3800
CIN: U01100MH1999PLC120563
E-mail: retail.secretarial@ril.com • Website: www.relianceretail.com

Form DPT-1
Circular or Circular in the Form of Advertisement Inviting Deposits
[Pursuant to section 73(2)(a) and section 76 and rule 4(1) and 4(2) of the Companies (Acceptance of Deposits) Rules, 2014]

Sl. No.	PARTICULARS	INFORMATION
1.	**GENERAL INFORMATION**	
a.	Name, address, website and other contact details of the Company:	Reliance Retail Limited, 3rd Floor, Court House, Lokmanya Tilak Marg, Dhobi Talao, Mumbai - 400002. www.relianceretail.com Phone: +91 22 3555 3800
b.	Date of incorporation of the Company:	29-06-1999
c.	Business carried on by the Company and its subsidiaries with the details of branches or units, if any:	Reliance Retail Limited serves customers across the country for their needs on Grocery, Consumer Electronics and Fashion & Lifestyle, through a wide network of convenience stores, supermarkets, hypermarkets, wholesale cash & carry stores, specialty stores and digital commerce platforms. The Company has retail stores spread across all major cities and towns in India. Subsidiaries of the Company: Nil
d.	Brief particulars of the management of the Company:	The Company is managed by the Whole-time Director and a team of professional managers, subject to the superintendence, control and direction of the Board of Directors.

e. **Names, Addresses, DIN and occupation of the Directors:**

Name	Address	DIN	Occupation
Mr. V. Subramaniam (Whole-time Director)	Aabharan, Plot No. 95, Sector No. 21, Near Central Park, Kharghar, Raigarh - 410210	00009621	Company Executive
Mr. Pankaj Pawar	302, Archana Saurabh CHS, Plot No. 20, Sector-7, Koparkhairne, Navi Mumbai - 400709	00085077	Service
Mr. Sanjay Jog	B-702, Rushi Towers, Lokhandwala Complex, Swami Samarth Nagar, Azad Nagar, Andheri (West), Mumbai - 400053	01727602	Service
Mr. Ranjit V. Pandit	Darbhanga Mansion, Flat No. 01, 12 Carmichael Road, Opp. BMC Commissioner Bungalow, Pedder Road, Mumbai - 400026	00782296	Management Consultant
Prof. Dipak C. Jain	55, Overlook Drive, Golf, Illinois – 60029, United States of America	00228513	Professor
Ms. Geeta Fulwadaya	E - 51, Jharokha II, Kalpataru Vatika, Akurli Road, Opp. E.S.I.S Hospital, Kandivli (East), Mumbai - 400101	03341926	Service
Mr. Adil Zainulbhai	The Imperial Apartment, Flat No.4701, B B Nakashe Marg, Tardeo, Mumbai - 400034	06646490	Professional
Mr. Anshu Prakash	B-54, Ground Floor, Defence Colony, New Delhi - 110024	03540028	Retired Civil Servant
Dr. Shumeet Banerji	43, Alma Square, London, NW8 9PY, G. B	02787784	Professional

f. Management's perception of risk factors:

Reliance Retail Limited is the subsidiary of Reliance Retail Ventures Limited and Reliance Industries Limited. Reliance Retail Limited is engaged in organized retail business catering to consumers in India for their needs on Grocery, Consumer Electronics and Fashion & Lifestyle, through a wide network of convenience stores, supermarkets, hypermarkets, wholesale cash & carry stores, specialty stores and digital commerce platforms.

The monies raised under the deposit schemes are essentially advances from its customers towards jewellery purchases and unlikely to pose any financial risk except price, market risk, competition, regulatory environment changes and other normal business risks generally associated with the business.

g. Details of default, including the amount involved, duration of default and present status, in repayment of-
i) Statutory dues: Nil
ii) Debentures and interest thereon: Nil
iii) Loan from any bank or financial institution and interest thereon: Nil

2. PARTICULARS OF THE DEPOSIT SCHEME

a)	Date of passing of Board resolution	July 18, 2024
b)	Date of passing of resolution in the general meeting authorizing the invitation of such deposits	May 20, 2015
c)	Type of deposits i.e., whether Secured or Unsecured	Unsecured
d)	Details of deposit amounts:	
i)	Amount which the Company can raise by way of deposits as per the Act and the rules made thereunder	₹ 9231 crore
ii)	Aggregate of deposits actually held on the last day of the immediately preceding financial year	₹ 371 crore
iii)	Aggregate of deposits actually held on the date of issue of the Circular or advertisement (July 17, 2024)	₹ 377 crore
iv)	Amount of deposits proposed to be raised	Upto ₹ 500 crore
v)	Amount of deposits repayable within the next twelve months (March 31, 2024)	₹ 179 crore

e) Terms of raising of deposits

Particulars	Terms
Period of Scheme	6 months Jewellery purchase scheme: The customer has to pay 6 monthly installments and receive benefits under the scheme in the form of discount of 20 % of one month installment. 11 months Jewellery purchase scheme: The customer has to pay 11 monthly installments and receive benefits under the scheme in the form of discount up to 85 % of one month installment. 18 months Jewellery purchase scheme: The customer has to pay 18 monthly installments and receive benefits under the scheme in the form of discount up to 210 % of one month installment. 24 months Jewellery purchase scheme: The customer has to pay 24 monthly installments and receive benefits under the scheme in the form of discount up to 350 % of one month installment.
General Conditions	To join the scheme, the customer has to fill-in the pre-printed Application Form and submit the documents stated therein. Under the each scheme, the customer needs to pay 6,11,18 and 24 fixed monthly installments of minimum of ₹ 1,000/- or above (in multiples of ₹ 500) respectively. First installment should be paid either by cash or debit/ credit card or cheque at the Reliance Jewels showroom. Subsequent installments to be paid through cash/credit card/debit card/post-dated cheques/ECS. In respect of cheques, only local cheques or cheques payable at par will be accepted and must be drawn in favour of 'Reliance Retail Limited'. A single payment instrument towards multiple scheme accounts will not be accepted. Date of payment of first installment by the customer shall be considered as the scheme/ account opening date. Scheme closure date for Scheme of 6 months shall be the end of 6 months from scheme opening date. Scheme closure date for Scheme of 11 months shall be the end of 13 months from scheme opening date. Scheme closure date for Scheme of 18 months shall be the end of 20 months from scheme opening date. Scheme closure date for the Scheme of 24 months shall be the end of 26 months from scheme opening date. Customer has to pay monthly installments within due dates. For payments made by customer through cheque or ECS, the payment instrument must be realized before the due date. In case of 2 consecutive instances of instruments returned on account of insufficient funds etc., then the Company shall not deposit the balance instruments. Customer under any of the schemes is eligible to avail any on-going common scheme/ product promotions/gifts etc. depending upon festival season or other events, along with discount earned under the scheme. Customer may nominate any person to whom his deposited amounts shall vest in the event of his death. Discrepancies, if any, found by the customer in the payment receipts should be brought to the notice of the Company for rectification within 7 days from the date of issuance of receipt.
Rate of Interest	Since it is a jewellery purchase scheme, return is offered in the form of discount at the time of purchase of jewellery by customer as below: **[Upon completion of the scheme, discount as % of one month installment]:** Scheme of 6 months: a) After 6 months - 20 % Scheme of 11 months: a) After 11 months - 65 % b) After 12 months - 75 % c) After 13 months - 85 % Scheme of 18 months: a) After 18 months - 175 % b) After 19 months - 190 % c) After 20 months - 210 % Scheme of 24 months : a) After 24 months - 300 % b) After 25 months - 330 % c) After 26 months - 350 % If the customer wishes to purchase jewellery before completing the scheme (but not before 6 months of payment of first installment), the customer will still get benefit but the eligible discount shall stand reduced as per applicable rules. Delay in payment of monthly installment will result in proportionate reduced benefits.
Mode of Payment	Cash/Credit Card/Debit Card/Cheque/DD/ECS, by way of monthly advances. Deposit of ₹ 2 Lakhs and above shall be accepted by way of cheque, bankers cheque or by way of electric fund transfer to the designated account of the Company.
Redemption / Repayment	Since it is a jewellery purchase scheme, redemption will be by way of purchase of jewellery and cash refund will generally not be available and in any event not before 6 months of payment of first installment. Customer may be allowed to purchase jewellery or coin from any of the Reliance Jewels showroom for an amount equal to installments paid plus discount under the scheme (purchase eligibility amount). The final product invoice value should be equal to or in excess, of purchase eligibility amount. Partial redemption of scheme is not allowed. Only the customer or his authorized nominee (as per the Application Form) shall be eligible to purchase jewellery under the scheme. For the purpose of redemption, customer is required to submit original installment receipts along with signed photo identity proof at the Showroom.

f)	Proposed time schedule mentioning the date of opening of the Scheme and the time period for which the circular or advertisement is valid:	The Fixed Deposit Scheme (Jewellery Purchase Schemes) are in operation with effect from 26th June, 2015 and this circular/ advertisement issued shall be valid till 30th September, 2025 or the date of the Company's Annual General Meeting to be held in 2025, whichever is earlier.
g)	Reasons or objects of raising the deposits:	Reliance Retail Limited has been operating jewellery purchase schemes as part of customer acquisition programmes for its jewellery retail business. Jewellery Purchase Scheme enables customers of the Company to plan and purchase jewellery in easy and convenient monthly installments for festivals, special occasions or other purposes. As per the Companies Act, 2013 and the Companies (Acceptance of Deposits) Rules, 2014, advances collected from customers under these schemes are treated as deposits.
h)	Credit rating obtained:	
i)	Name of Credit Rating Agency	CARE Ratings Limited (CARE)
ii)	Rating obtained	CARE AAA (Triple A)
iii)	Meaning of the rating obtained	Highest degree of safety regarding timely servicing of financial obligations and carries lowest credit risk. CARE AAA is the highest credit rating assigned by CARE.
iv)	Date on which rating was obtained	August 30, 2023 and April 17, 2024 A fresh rating shall be obtained before the expiry of validity of this rating.
i)	Short particulars of the charge created or to be created for securing such deposits, if any.	Unsecured and therefore not applicable
j)	Any financial or other material interest of the directors, promoters or key managerial personnel in such deposits and the effect of such interest in so far as it is different from the interests of other persons	Nil

3. DETAILS OF ANY OUTSTANDING DEPOSITS

a.	Amount Outstanding as on March 31, 2024 (*represents advances collected from customers under jewellery purchase schemes which are treated as deposits.)	₹ 371 crore
b.	Date of acceptance	Various dates
c.	Total amount accepted	₹ 349 crore (During the F.Y. 2023-24 with different maturity date)
d.	Rate of interest	No return as interest is offered since it is jewellery purchase scheme. But discount is offered on purchase of jewellery as per the terms and conditions of the scheme(s).
e.	Total number of depositors (outstanding as on July 17, 2024)	1,78,738
f.	Default, if any, in repayment of deposits and payment of interest thereon, if any, including number of depositors, amount and duration of default involved.	Nil
g.	Any waiver by the depositors, of interest accrued on deposits	Nil

4. FINANCIAL POSITION OF THE COMPANY

a. Profits of the Company, before and after making provision for tax, for the three financial years immediately preceding the date of issue of Circular or advertisement

(₹ Crore)

Financial year	Profit before tax	Profit after tax
2023-24	11,840	8,875
2022-23	9,388	7,045
2021-22	6,580	4,935

b.	Dividends declared by the Company in respect of the said three financial years	NIL

Interest coverage ratio for last three year (cash profit after tax plus interest paid)

Financial year	Interest Coverage Ratio
2023-24	3.11
2022-23	3.49
2021-22	4.67

c. A summary of the financial position of the Company as in the three audited balance sheets immediately preceding the date of issue of circular or advertisement (figures of previous years were regrouped wherever necessary)

(₹ Crore)

Particulars	As at 31-03-2024	As at 31-03-2023	As at 31-03-2022
ASSETS			
Non-Current Assets			
Property, Plant and Equipment	57,436	39,312	14,019
Capital Work-in-Progress	16,992	24,442	11,882
Goodwill	3	3	3
Intangible Assets	19,618	14,278	2,775
Intangible Assets under Development	3,001	1,323	11,840
Financial Assets			
Investments	1	1	716
Loans	-	-	-
Other Non-Current Assets	5,280	4,665	6,533
Total Non-Current Assets	**1,02,331**	**84,024**	**47,768**
Current Assets			
Inventories	20,983	24,969	20,036
Financial Assets			
Investments	266	262	-
Trade Receivables	6,263	5,520	8,805
Cash and Cash Equivalents	9,390	401	460
Other Financial Assets	2,806	3,196	2,693
Other Current Assets	14,282	10,088	8,363
Total Current Assets	**53,990**	**44,436**	**40,357**
Total Assets	**1,56,321**	**1,28,460**	**88,125**
EQUITY AND LIABILITIES			
Equity			
Equity Share Capital	8,987	4,990	4,990
Other Equity	36,089	32,232	25,264
Total Equity	**45,076**	**37,222**	**30,254**
Liabilities			
Non-Current Liabilities			
Financial Liabilities			
Borrowings	53,546	44,569	12,021
Provisions	104	87	69
Deferred tax liabilities (Net)	3,854	2,381	1,449
Total Non-Current Liabilities	**57,504**	**47,037**	**13,539**
Current Liabilities			
Financial Liabilities			
Borrowings	27,514	26,369	28,736
Trade Payables due to:			
Micro and Small Enterprise	667	971	633
Other than Micro and Small Enterprise	23,079	14,518	12,289
Other Financial Liabilities	693	972	1,229
Other Current Liabilities	1,779	1,363	1,440
Provisions	9	8	5
Total Current Liabilities	**53,741**	**44,201**	**44,332**
Total Liabilities	**1,11,245**	**91,238**	**57,871**
Total Equity and Liabilities	**1,56,321**	**1,28,460**	**88,125**

d. Audited Cash Flow Statement for the three years immediately preceding the date of issue of circular or advertisement (figures of previous years were regrouped wherever necessary)

(₹ Crore)

Particulars	2023-24	2022-23	2021-22
A. CASH FLOW FROM OPERATING ACTIVITIES			
Net Profit before tax as per Statement of Profit and Loss	**11,840**	**9,388**	**6,580**
Adjusted for:			
(Profit)/ loss on sale/ discarding of Property, Plant and Equipment (net)	(4)	(8)	8
Depreciation and amortisation expense	4,035	2,989	1,781
Effect of exchange rate change (Net)	(3)	6	3
Net Gain on Financial Assets	(20)	(67)	-
Interest income	(57)	(20)	(12)
Finance costs	4,462	3,923	1,977
Operating profit before working capital changes	**20,253**	**16,211**	**10,337**
Adjusted for:			
Trade and other receivables	(525)	(1,746)	(6,238)
Inventories	3,986	(4,933)	(7,714)
Trade and other payables	8,451	2,381	6,423
Sub Total	**11,912**	**(4,298)**	**(7,529)**
Cash generated from operations	32,165	11,913	2,808
Taxes Paid (Net)	(1,557)	(2,027)	(1,158)
Net Cash Flow from Operating Activities	**30,608**	**9,886**	**1,650**
B. CASH FLOW FROM INVESTING ACTIVITIES			
Purchase of Property, Plant and Equipment and Intangible Assets	(27,793)	(36,491)	(20,334)
Proceeds from disposal of Property, Plant and Equipment and Intangible Assets	8,479	35	7
Investment in Subsidiaries/ Joint Ventures	-	-	(6)
Purchase of Financial Assets	18	(143)	(124)
Proceeds from Sale of Financial Instruments	-	577	-
Movement in Loans & Advances and Other Assets	(4,580)	400	(5,223)
Interest income	59	15	10
Net Cash Flow used in Investing Activities	**(23,817)**	**(35,607)**	**(25,670)**
C. CASH FLOW FROM FINANCING ACTIVITIES			
Proceeds from issue of Equity Shares	352	-	-
Redemption of Redeemable Preference shares	(330)	-	-
Proceeds from Borrowings – Non Current	21,341	32,598	12,021
Repayment of borrowings- Non Current	(8,019)	(50)	-
Borrowings - Current (Net)	(3,200)	(2367)	13,990
Interest Paid	(6,861)	(4519)	(1,884)
Payment towards Capital Reduction Scheme	(1,085)	-	-
Net Cash Flow from Financing Activities	**2,198**	**25,662**	**24,127**
Net Increase/(Decrease) in Cash and Cash Equivalents	**8,989**	**(59)**	**107**
Opening Balance of Cash and Cash Equivalents	**401**	**460**	**353**
Closing Balance of Cash and Cash Equivalents	**9,390**	**401**	**460**

e.	Any change in accounting policies during the last three years and their effect on the profits and the reserves of the Company	The financial statements of the Company are prepared in accordance with Indian Accounting Standards ("Ind AS") notified under the Companies (Indian Accounting Standards) Rules, 2015 read with section 133 of the Companies Act, 2013

5. DECLARATION BY THE DIRECTORS-

The Board of Directors of the Company hereby declare that:

a. The Company has not defaulted in the repayment of deposits accepted either before or after the commencement of the Act or payment of interest thereon;
b. They have satisfied themselves fully with respect to the affairs and prospects of the Company and that they are of the opinion that having regard to the estimated future financial position of the Company, the Company will be able to meet its liabilities as and when they become due and that the Company will not become insolvent within a period of one year from the date of issue the circular or advertisement;
c. The Company has complied with the provisions of the Act and the rules made thereunder;
d. The compliance with the Act and the rules do not imply that repayment of deposits is guaranteed by the Central Government;
e. The deposits accepted by the Company before the commencement of the Act have been repaid;
f. In case of any adverse change in credit rating, depositors will be given a chance to withdraw deposits without any penalty;
g. The deposits shall be used only for the purposes indicated in the Circular or Circular in the form of advertisement;
h. The deposits accepted by the Company (other than the secured deposits, if any, aggregate amount of which to be indicated) are unsecured and rank *pari - passu* with other unsecured liabilities of the Company.

This Circular is issued on the authority and in the name of the Board of Directors of the Company, the text thereof has been approved by the Board of Directors at its meeting held on July 18, 2024 and a copy thereof signed by a majority of the Directors of the Company, has been filed with the Registrar of Companies.

V. Subramaniam	**Pankaj Pawar**	**Sanjay Jog**
Ranjit V. Pandit	**Adil Zainulbhai**	**Geeta Fulwadaya**
Anshu Prakash	**Prof. Dipak C. Jain**	**Dr.Shumeet Banerji**

Certificate of the Statutory Auditor

To,
The Board of Directors,
Reliance Retail Limited
3rd Floor, Court House, Lokmanya Tilak Marg,
Dhobi Talao, Mumbai – 400 002

Ref: Certificate annexed to Form DPT-1 pursuant to Rule 4 of the Companies (Acceptance of Deposits) Rules, 2014, as amended.

1. This certificate is issued in accordance with the request and terms of our engagement with Reliance Retail Limited ("the Company") having its Registered Office at 3rd Floor, Court House, Lokmanya Tilak Marg, Dhobi Talao, Mumbai – 400002.
2. The Company has requested us to issue the certificate in terms of Rule 4 of the Companies (Acceptance of Deposits) Rules, 2014, as amended ("the Rules") stating that the Company has not defaulted in repayment of deposits and payment of interest on such deposits. Accordingly, the accompanying certificate is prepared pursuant to the said provisions of the Rules.

Management's Responsibility

3. The Management of the Company is responsible for adherence with the relevant provisions of the Companies Act, 2013 ("the Act") read with the relevant rules relating to the acceptance of deposits by the Company and particularly with respect to ensuring that there are no defaults in repayment of deposits and payment of interest on such deposits accepted either before or after the commencement of the Act. This responsibility includes the design, implementation and maintenance of internal control relevant to the compliance of Rule 4 of the Rules.

Auditor's Responsibility

4. Pursuant to the requirements of Rule 4 of the Rules, our responsibility is to certify that the Company has not committed default in the repayment of deposits or in payment of interest on such deposits accepted either before or after the commencement of the Act. Further it is our responsibility to certify that in case the Company had committed default in the repayment of deposits accepted either before or after the commencement of the Act or in payment of interest on such deposits, the Company had made good the default and a period of five years has lapsed since the date of making good the default as the case may be.
5. The above assurance is based on our verification of unmodified Audit Reports issued by the erstwhile auditors of the Company for the financial year 2016-17 which stated that the Company has complied with the related provisions of the Act and related Rules, as applicable, with respect to acceptance of deposits. The said provisions of the Act and related Rules, as applicable, also give reference to the compliance certification provided by the Company that it had not defaulted in the repayment of deposits accepted whether before or after the commencement of the Act or payment of interest on such deposits.
6. With respect to the financial year ended March 31, 2018, March 31, 2019, March 31, 2020, March 31, 2021, March 31, 2022, March 31, 2023 and March 31, 2024 we have examined the books of account and other relevant records and documents maintained by the Company, the information and explanations provided to us by the management and the audited financial statements of the Company for the year ended March 31, 2018, March 31, 2019, March 31, 2020, March 31 2021, March 31,2022, March 31, 2023 and March 31, 2024 on which we have issued unmodified opinion vide our report dated April 25, 2018, April 16, 2019, April 28, 2020, April 30, 2021, May 5, 2022, April 20, 2023 and April 22, 2024 respectively. Our audit of these financial statements was conducted in accordance with the Standards on Auditing specified under Section 143(10) of the Act. Those Standards require that we plan and perform the audit to obtain reasonable assurance about whether the financial statements are free from material misstatement.
7. We conducted our examination of the particulars in Form DPT-1 which are in accordance with the Guidance Note on Reports or Certificates for Special Purposes (Revised 2016) (the "Guidance Note") issued by the Institute of Chartered Accountants of India (ICAI) and Standards on Auditing specified under Section 143(10) of the Act. The Guidance Note requires that we comply with the ethical requirements of the Code of Ethics issued by the ICAI.
8. We have complied with the relevant applicable requirements of the Standard on Quality Control (SQC) 1, Quality Control for Firms that Perform Audits and Reviews of Historical Financial Information, and Other Assurance and Related Services Engagements.

Opinion

9. Based on our examination as above and according to the information, explanations and representations provided to us by the management of the Company, we hereby certify that the Company has not committed default in the repayment of deposits or in payment of interest on such deposits accepted either before or after the commencement of the Act.

Restriction on Use

10. The certificate has been issued at the request of the Company solely for the purpose of submission of our certificate along with Form DPT-1 pursuant to Rule 4 of the Rules, as amended, and should not be used by any other person or for any other purpose. Accordingly, we do not accept or assume any liability or any duty of care for any other purpose or to any other person to whom this certificate is shown or into whose hands it may come without our prior consent in writing.

For D T S & Associates LLP
Chartered Accountants
Firm Registration No.142412W/W100595

Vishal D. Shah
Partner
Membership No.: 119303
UDIN: 24119303BKBNBZ2394

Place : Mumbai
Date : July 18, 2024

नया इंडिया

खेल

सार समाचार

कानपुर टेस्ट के तीसरे दिन भी नहीं हो पाया खेल

कानपुर,भाषा। भारत और बांग्लादेश के बीच दूसरे क्रिकेट टेस्ट के तीसरे दिन का खेल रविवार को यहां बारिश के कारण एक भी गेंद फेंके बगैर रद्द कर दिया गया। रात में हुई बारिश के कारण खेल शुरू होने में देर हुई, लेकिन दोपहर दो बजे के आसपास धूप निकल आई थी। मैदान के कुछ हिस्सों में ज्यादा नमी थी इसलिए अधिकारियों ने दिन का खेल रद्द करने का फैसला किया। रूक-रूक कर हो रही बारिश और गीली आउटफील्ड के कारण लगभग आठ सत्र का खेल बर्बाद हो गया है। इससे दो मैचों की श्रृंखला के अंतिम मैच का परिणाम प्रभावित होगा। मैच के दूसरे और तीसरे दिन खेल नहीं होने के कारण इस स्थल की ड्रेनेज सुविधा (जल निकासी व्यवस्था) पर सवाल उठाए गए हैं।पहले दिन बांग्लादेश ने तीन विकेट पर 107 रन बनाये थे जब बारिश के कारण 35 ओवर ही फेंके जा सके थे।

निशानेबाजी टीमों ने जीता स्वर्ण पदक

लीमा,वार्ता। भारतीय पुरुष और महिला निशानेबाजी टीमों ने आईएसएसएफ जूनियर विश्व चैंपियनशिप 2024 की 10 मीटर एयर पिस्टल स्पर्धा के स्वर्ण पदक अपने नाम किये। वहीं कनक ने महिला व्यक्तिगत स्पर्धा के फाइनल में कांस्य पदक जीता। पेरु की राजधानी लीमा के लास पालमास शूटिंग रेंज में शनिवार को प्रतिस्पर्धा करते हुए, कनिष्का डागर (573), लक्षिता (571) और अंजलि चौधरी (564) ने क्वालिफिकेशन राउंड में कुल 1708 का स्कोर अर्जित करते हुए भारत को महिलाओं की 10 मीटर एयर पिस्टल स्पर्धा की टीम श्रेणी में शीर्ष स्थान हासिल कर स्वर्ण पदक जीता। इसी स्पर्धा में अजरबैजान (1707) के स्कोर के साथ रजत और यूक्रेन को (1704) का स्कोर कर कांस्य पदक जीता।

जेसिका पेगुला चाइना ओपन के अगले दौर में

बीजिंग,एपी। अमेरिका की तीसरी वरीयता प्राप्त जेसिका पेगुला ने रविवार को यहां टाइब्रेकर तक खिंचा पहला सेट हारने के बाद शानदार वापसी करके चाइना ओपन टेनिस टूर्नामेंट के चौथे दौर में प्रवेश किया। पेगुला ने तीसरे दौर में रूस कीवेरोनिका कुदेरमेतोवा पर 6-7 (9), 6-1, 6-2 से जीत दर्ज की। पेगुला ने अपने पिछले 19 मैचों में से 17 में जीत हासिल की है, जिसमें टोरंटो में अपने खिताब का बचाव करना तथा सिनसिनाटी और अमेरिकी ओपन के फाइनल में जगह बनाना शामिल है। यह अमेरिकी खिलाड़ी चौथे दौर में स्पेन की 15वीं वरीयता प्राप्त पाओला बडोसा से भिड़ेंगी, जिन्होंने सर्बिया की रेबेका श्रामकोवा को 7-5, 7-5 से हराया।

आईओए ईसी सदस्यों पर पीटी उषा ने निशाना साधा

अध्यक्ष पीटी उषा ने कहा, आईओए ईसी के सदस्यों का ध्यान खुद के फायदे और वित्तीय लाभ लेने पर।

नई दिल्ली ■ भाषा/डेस्क

भारतीय ओलंपिक संघ (आईओए) को 'अपने तरीके' से चलाने का आरोप लगाते हुए अध्यक्ष पीटी उषा ने रविवार को कार्यकारी परिषद (ईसी) में बगावत करने वाले सदस्यों पर पलटवार करते हुए आरोप लगाया कि उनका मकसद देश के खेल की भलाई करने की जगह 'खुद के फायदे और मौद्रिक लाभ' लेने पर है। उषा ने यहां एक आधिकारिक विज्ञप्ति में आरोप लगाया कि इनमें से कुछ ईसी सदस्यों का ट्रैक रिकॉर्ड बेहद संदिग्ध है। इसमें लैंगिक भेदभाव के आरोप और यहां तक कि उनके खिलाफ यौन उत्पीड़न के मामले भी दर्ज हैं। उन्होंने कहा, भारत का प्रतिनिधित्व करने वाले एक खिलाड़ी के रूप में अपने 45 साल लंबे करियर में मैंने कभी ऐसे लोगों का सामना नहीं किया है जो हमारे खिलाड़ियों की आकांक्षाओं और हमारे देश के खेल भविष्य के प्रति इतने उदासीन हैं। इन व्यक्तियों का पूरा ध्यान खेल प्रशासन में उनकी लंबे समय तक उपस्थिति और नियंत्रण के माध्यम से खुद के फायदे और मौद्रिक लाभ लेने पर रहता है।

इस पूर्व दिग्गज एथलीट ने बिना किसी का नाम लिए कहा, इसके अलावा यह बताना भी जरूरी है कि इनमें से कुछ ईसी सदस्यों के ट्रैक रिकॉर्ड बेहद संदिग्ध हैं। उन पर लैंगिक पूर्वाग्रह के आरोप हैं। यहां तक कि उनके खिलाफ यौन उत्पीड़न के मामले भी दर्ज हैं। कार्यकारी परिषद के 12 सदस्यों ने शनिवार को अंतरराष्ट्रीय ओलंपिक समिति (आईओसी) के सीनियर अधिकारी जेरोम पोइवे को पत्र लिखकर इस दिग्गज एथलीट पर तानाशाही से काम करने का आरोप लगाया। उन्होने कार्यकारी परिषद की नोकझोंक से भरी बैठक के दौरान उषा द्वारा आईओए सीईओ के पद से रघुराम अय्यर को हटाने की उनकी मांग को खारिज करने के बाद आईओसी को पत्र लिखा। वरिष्ठ उपाध्यक्ष अजय एच पटेल, उपाध्यक्ष राजलक्ष्मी देव और गगन नारंग, कोषाध्यक्ष सहदेव यादव, संयुक्त सचिव अलकनंदा अशोक और कल्याण चौबे, अन्य कार्यकारी परिषद सदस्य अमिताभ शर्मा, भूपेंद्र सिंह बाजवा, रोहित राजपाल, डोला बनर्जी, हरपाल सिंह और योगेश्वर दत्त ने पत्र पर हस्ताक्षर किए।

कार्यकारी परिषद के सदस्यों ने पोइवे को लिखा कि वे आईओए के सीईओ के पद के लिए फिर से विज्ञापन देंगे। उन्होंने लिखा, अगले दो महीनों के अंदर अध्यक्ष के साथ मिलकर एक उपयुक्त उम्मीदवार को नियुक्त करने का लक्ष्य है। हम आईओए अध्यक्ष के आचरण से बहुत चिंतित हैं जिनका तानाशाही व्यवहार हमेशा खेदजनक रहा है। उषा ने ईसी के इन 12 सदस्यों द्वारा लगाए गए आरोपों को 'दुर्भावनापूर्ण और झूठा' करार देते हुए कहा कि उनका उद्देश्य 'केवल मेरे नेतृत्व और भारतीय खेलों की बेहतरी के लिए लगन से काम करने वालों के प्रयासों को बदनाम करना है'।

उन्होंने कहा, इन ईसी सदस्यों द्वारा किए गए सबसे गंभीर दावों में से एक आईओए के मुख्य कार्यकारी अधिकारी के रूप में रघुराम अय्यर की नियुक्ति पर सवाल उठाना है।

यह स्पष्ट करना महत्वपूर्ण है कि जनवरी 2024 में की गई उनकी नियुक्ति आईओए संविधान के अनुसार सख्ती से की गई थी।

उन्होंने इस विज्ञप्ति में आरोप लगाया, '' आईओए ईसी के 12 सदस्यों का यह दुर्भावनापूर्ण पत्र भारतीय खेलों की प्रगति में बाधा डालने और उन सकारात्मक विकास को कमजोर करने के व्यापक प्रयास का हिस्सा है, जिन्हें हासिल करने के लिए हमने सामूहिक रूप से कड़ी मेहनत की है।

श्रीलंका ने न्यूजीलैंड से श्रृंखला जीतकर इतिहास रचा

गॉल ■ एपी/डेस्क

श्रीलंका ने अपना शानदार प्रदर्शन जारी रखते हुए रविवार को यहां दूसरेऔर टेस्ट क्रिकेट मैच में चौथे दिन ही न्यूजीलैंड को पारी और 154 रन से करारी शिकस्त देकर दो मैच की श्रृंखला में क्लीन स्वीप किया। श्रीलंका ने इस श्रृंखला में शुरू से लेकर आखिर तक दबदबा बनाए रखा। यह पिछले 15 वर्षों में पहला अवसर है जबकि उसने न्यूजीलैंड को श्रृंखला में हराया। श्रीलंका के इस जीत के नायक बाएं हाथ से स्पिनर प्रभात जयसूर्या रहे। उन्होंने दो मैच में 18 विकेट लिए और उन्हें श्रृंखला का सर्वश्रेष्ठ खिलाड़ी चुना गया। इस बीच कामिंदु मेंडिस को दूसरे टेस्ट मैच का सर्वश्रेष्ठ खिलाड़ी चुना गया। उन्होंने नाबाद 182 रन बनाए जिससे श्रीलंका ने अपनी पहली पांच विकेट पर 602 रन बनाकर समाप्त घोषित की थी।

मेंडिस इस पारी के दौरान सबसे तेज 1000 टेस्ट रन बनाने वाले बल्लेबाजों की सूची में दिग्गज बल्लेबाज सर डॉन ब्रैडमैन के साथ संयुक्त तीसरे स्थान पर पहुंच गए।

आईओए विवाद: चुल्लू भर पानी भी ज्यादा है!

■ राजेंद्र सजवान

पेरिस ओलम्पिक गेम्स में छह पदक जीतने वाला दुनिया का सबसे बड़ा लोकतंत्र 2036 में ओलम्पिक खेलों के आयोजन का दम भर रहा है। किसी भी देश को ओलम्पिक आयोजन पाने के लिए अंतरराष्ट्रीय ओलम्पिक समिति (आईओसी) के सदस्य देशों का समर्थन पाना होता है। इस कसौटी पर भारत का दावा कहां तक खरा उतरता है यह तो भविष्य ही बताएगा लेकिन फिलहाल भारतीय ओलम्पिक संघ (आईओए) में जो कुछ चल रहा है उसे लेकर ना सिर्फ देश के खेल आका हैरान परेशान हैं, बल्कि आईओसी की नजरें भी भारतीय घटनाक्रम पर लगी हैं।

पीटी उषा को आईओए के अध्यक्ष पद सौंपने और ओलम्पिक में दयनीय प्रदर्शन के बाद से उषा का पद पर रहना मुश्किल हो गया है।

यह साफ हो गया है कि एक बड़ा धड़ा उषा को अपदस्थ करने की जुगत लड़ा रहा है और देर सवेर उड़न परी पर मुसीबत का पहाड़ गिर सकता है। क्योंकि उसके विरुद्ध बहुत से ऐसे लोग खड़े जो कि वर्षों से भारतीय खेलों को दीमक की तरह चाट रहे हैं। ये वही लोग हैं जो कि 150 करोड़ की आबादी वाले देश द्वारा छह-सात ओलम्पिक पदक जीतने को महान उपलब्धि बता रहे हैं।

खेल मंत्रालय, खेल महासंघों और राज्य खेल संघों को गुमराह करने वाले यही खेल आका देश में खेलों का माहौल खराब करते आए हैं। आईओए की लड़ाई खेल मंत्रालय और खेल संघों की पकड़ से बाहर चली गई है।

पीटी उषा और अन्य के बीच का टकराव अब आईओसी की अदालत में पहुंच गया है, जहां 'रहम' 'सेटिंग' और 'मिलीभगत' जैसे शब्दों के लिए कोई गुंजाइश नहीं है। खुद आईओए के नंबरदार कह रहे हैं कि यदि पीटी उषा नहीं हटीं तो आईओसी कठोर फैसला सुना सकती है। यदि आईओसी भारत को 'अनुशासनहीन' ओलम्पिक सदस्य मान लेती है तो ओलम्पिक आयोजन का खोखला नारा सिर्फ खयाली पुलाव बन कर रह जाएगा।

आईओए की गुटबाजी का असर राज्य ओलम्पिक समितियों पर भी साफ देखा जा सकता है। अधिकतर इकाइयां सिर्फ कागजों पर चल रही हैं।

आर्थिकी/परदेश

विदेशी निवेशकों की गतिविधियों से तय होगी शेयर बाजार की दिशा

मुंबई ■ भाषा/डेस्क

वैश्विक रुझान, विदेशी निवेशकों की गतिविधियां और घरेलू मोर्चे पर वृहद आर्थिक आंकड़े इस कम कारोबारी सत्र वाले सप्ताह के दौरान शेयर बाजार की दिशा तय करेंगी। विश्लेषकों ने यह राय जताई है।

बुधवार यानी दो अक्टूबर को 'गांधी जयंती' के अवसर पर शेयर बाजार बंद रहेंगे। स्वस्तिका इन्वेस्टमार्ट लि. के शोध प्रमुख संतोष मीणा ने कहा, आगे विदेशी संस्थागत निवेशकों (एफआईआई) के प्रवाह की निगरानी करना रोचक रहेगा। इस साल सितंबर में भारतीय शेयर बाजार में सबसे ज़्यादा एफआईआई प्रवाह देखने को मिला है। जिंस कीमतों में उतार-चढ़ाव, अमेरिका के डॉलर सूचकांक और वहां के वृहद आर्थिक आंकड़ों से भी बाजार को दिशा मिलेगी। मीणा ने कहा इस साथ ही भू-राजनीतिक घटनाक्रम वैश्विक स्तर पर एक महत्वपूर्ण कारक बने रहेंगे। मीणा ने कहा कि घरेलू मोर्चे पर वाहन बिक्री के मासिक आंकड़े और कंपनियों के तिमाही नतीजों से निकट भविष्य में शेयर विशेष गतिविधियां देखने को मिल सकती हैं।

सप्ताह के दौरान विनिर्माण और सेवा क्षेत्रों के लिए खरीद प्रबंधक सूचकांक (पीएमआई) का आंकड़ा बाजार की धारणा को प्रभावित करेगा। मोतीलाल ओसवाल फाइनेंशियल सर्विसेज लिमिटेड के प्रमुख-शोध, संपत्ति प्रबंधन सिद्धार्थ खेमका ने कहा, हमें उम्मीद है कि प्रमुख शेयरों की अगुवाई में बाजार का सकारात्मक रुख जारी रहेगा।

विदेशी मुद्रा भंडार रिकॉर्ड 692.3 अरब डॉलर पर

मुंबई, वार्ता। विदेशी मुद्रा परिसंपत्ति, स्वर्ण और विशेष आहरण अधिकार (एसडीआर) में बढ़ोतरी होने से 20 सितंबर को समाप्त सप्ताह में देश का विदेशी मुद्रा भंडार 2.84 अरब डॉलर के इजाफे के साथ रिकॉर्ड 692.3 अरब डॉलर पर पहुंच गया।

इसी तरह इसके पिछले सप्ताह देश का विदेशी मुद्रा भंडार 22.3 करोड़ डॉलर बढ़कर 689.5 अरब डॉलर पर रहा था।

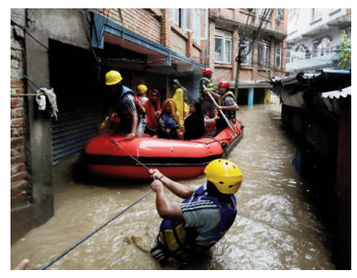
रिजर्व बैंक की ओर से जारी साप्ताहिक आंकड़े के अनुसार, 20 सितंबर को समाप्त सप्ताह में विदेशी मुद्रा भंडार के सबसे बड़े घटक विदेशी मुद्रा परिसंपत्ति 2.06 अरब डॉलर की बढ़ोतरी लेकर 605.7 अरब डॉलर पर पहुंच गया। इसी तरह इस अवधि में स्वर्ण भंडार 72.6 करोड़ डॉलर बढ़कर 63.6 अरब डॉलर हो गया।

आलोच्य सप्ताह एसडीआर में 12.1 करोड़ डॉलर की बढ़ोतरी हुई और यह 18.5 अरब डॉलर पर पहुंच गया। वहीं, इस अवधि में अंतर्राष्ट्रीय मुद्रा कोष (आईएमएफ) के पास आरक्षित निधि 6.6 करोड़ डॉलर की गिरावट लेकर 4.5 अरब डॉलर पर आ गया।

परदेश खास

नेपाल में बाढ़ और भूस्खलन से 148 लोगों की मौत

काठमांडू ■ भाषा/डेस्क



नेपाल में बारिश के कारण बाढ़ और भूस्खलन में मरने वालों की संख्या बढ़कर रविवार को 148 हो गई। पुलिस ने यह जानकारी दी।

शुक्रवार से पूर्वी और मध्य नेपाल के बड़े हिस्से जलमग्न हो गए हैं और देश के कई हिस्सों में अचानक बाढ़ आ गई है। पुलिस के अनुसार, काठमांडू घाटी में बारिश से संबंधित घटनाओं के कारण अब तक 43 लोगों की मौत हुई है।

सशस्त्र पुलिस बल सूत्रों के अनुसार बाढ़, भूस्खलन और जलभराव के कारण 55 लोग लापता हैं, जबकि 101 लोग घायल हुए हैं। भूस्खलन के कारण शनिवार से ही राष्ट्रीय राजमार्ग अवरुद्ध हैं और सैकड़ों लोग विभिन्न राजमार्गों पर फंसे हुए हैं। कम से कम 322 मकान और 16 पुल क्षतिग्रस्त हो गए हैं। सूत्रों ने बताया कि लोगों को बचाने के लिए 20,000 से अधिक सुरक्षाकर्मियों को तैनात किया गया है। उन्होंने बताया कि करीब 3,626 लोगों को सुरक्षित स्थानों पर पहुंचाया गया है। सूत्रों ने बताया कि बचाव अभियान अब भी जारी है। गृह मंत्रालय के प्रवक्ता ऋषिराम तिवारी ने कहा कि भूस्खलन से क्षतिग्रस्त राजमार्गों के खंडों को खोलने के लिए सभी प्रयास किए जा रहे हैं। प्रत्यक्षदर्शियों ने बताया कि उन्होंने 40-45 वर्षों में काठमांडू घाटी में ऐसी विनाशकारी बाढ़ और जलभराव कभी नहीं देखा।

सशस्त्र पुलिस बल ने एक बयान में कहा कि मरने वालों की संख्या 125 तक पहुंच गई है। काठमांडू के पास स्थित धादिंग जिले में शनिवार को एक बस के भूस्खलन की चपेट में आने से कम से कम 19 लोगों की मौत हो गई। भक्तपुर शहर में भूस्खलन में एक मकान ढहने से पांच लोगों की मौत हो गई।

मकवानपुर में ऑल इंडिया नेपाल एसोसिएशन द्वारा संचालित एक प्रशिक्षण केंद्र में, भूस्खलन की घटना में छह फुटबॉल खिलाड़ियों की जान चली गई और अन्य लोग बाढ़ के पानी में बह गए। मंगलवार तक बारिश जारी रहने के अनुमान के बावजूद रविवार को थोड़ी राहत मिली।

इजराइल के हवाई हमले में हिज्बुल्ला का प्रमुख सदस्य मारा गया

यरूशलम, एपी। इजराइल की सेना ने रविवार को कहा कि उसने हवाई हमले में हिज्बुल्ला के एक प्रमुख सदस्य को मार गिराया है। इससे पहले, शुक्रवार को बेरूत में समूह का प्रमुख नेता हसन नसरल्ला भी मारा गया था। सेना ने कहा कि उसने शनिवार को हवाई हमले में हिज्बुल्ला की सेंट्रल काउंसिल के उप प्रमुख नबील कौक को मार गिराया। हिज्बुल्ला की ओर से इस संबंध में तत्काल कोई प्रतिक्रिया नहीं मिली है। यदि इस बात की पुष्टि हो जाती है तो वह एक सप्ताह से भी कम समय में इजराइली हमलों में मारा गया हिज्बुल्ला का शीर्ष सातवां सदस्य होगा।

जुलाई-सितंबर में दिल्ली-एनसीआर, बेंगलुरु में घरों की कीमतें 29 प्रतिशत बढ़ीं : रिपोर्ट

नई दिल्ली ■ भाषा/डेस्क

चालू कैलेंडर साल की तीसरी जुलाई-सितंबर तिमाही में दिल्ली-एनसीआर और बेंगलुरु में घरों की कीमतें सालाना आधार पर 29 प्रतिशत बढ़ी हैं। रियल एस्टेट सलाहकार एनारॉक के आंकड़ों से यह जानकारी मिली है। एनारॉक के अनुसार, उत्पादन लागत में बढ़ोतरी तथा लग्जरी घरों की आपूर्ति बढ़ने से आवास कीमतों में तेज उछाल आया है।

एनारॉक के आंकड़ों के अनुसार, दिल्ली-एनसीआर में आवासीय संपत्तियों की औसत कीमत जुलाई-सितंबर तिमाही में 29 प्रतिशत बढ़कर 7,200 रुपये प्रति वर्ग फुट हो गई, जो एक साल पहले की समान अवधि में 5,570 रुपये प्रति वर्ग फुट थी। बेंगलुरु में इस कैलेंडर साल की तीसरी तिमाही में घरों की कीमतें 29 प्रतिशत बढ़कर 8,100 रुपये प्रति वर्ग फुट हो गईं, जो पिछले वर्ष की इसी अवधि में 6,275 रुपये प्रति वर्ग फुट थीं। इसी तरह हैदराबाद में कीमतों में सबसे अधिक 32 प्रतिशत की वृद्धि देखी गई, जो 5,400 रुपये प्रति वर्ग फुट से बढ़कर 7,150 रुपये प्रति वर्ग फुट हो गई। मुंबई महानगर क्षेत्र (एमएमआर) में औसत आवास कीमतें 13,150 रुपये प्रति वर्ग फुट से 24 प्रतिशत बढ़कर 16,300 रुपये हो गईं। पुणे में कीमतें 6,550 रुपये प्रति वर्ग फुट से 16 प्रतिशत बढ़कर 7,600 रुपये हो गईं, जबकि चेन्नई में यह 5,770 रुपये प्रति वर्ग फुट से 16 प्रतिशत बढ़कर 6,680 रुपये हो गईं। कोलकाता में जुलाई-सितंबर में औसत आवास कीमतें 14 प्रतिशत बढ़कर 5,700 रुपये प्रति वर्ग फुट हो गई, जो एक साल पहले की समान अवधि में 5,000 रुपये प्रति वर्ग फुट थीं।

बेंगलुरु स्थित रियल्टी फर्म वैष्णवी ग्रुप के निदेशक दर्शन गोविंदराजू ने कहा, आवासीय संपत्ति की औसत कीमतों में पिछली कुछ तिमाहियों से वृद्धि हो रही है। इसकी वजह कुल उत्पादन लागत में बढ़ोतरी है। इसमें भूमि अधिग्रहण की लागत और निर्माण लागत शामिल हैं। इसके अलावा लग्जरी यानी महंगे घरों की मांग बढ़ने से भी आवास कीमतों में उछाल देखने को मिला है।

प्रपत्र जी के लिए परिशिष्ट
अभिरुचि की अभिव्यक्ति के लिए आमंत्रण
संचेती बिल्डटैक प्राइवेट लिमिटेड खुदरा और रियल एस्टेट में परिचालन
(भारतीय दिवाला और दिवालियापन बोर्ड के विनियमन 36 ए (1) के तहत (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016)

संचेती बिल्डटैक प्राइवेट लिमिटेड में समाधान योजना प्रस्तुत करने के लिए अभिरुचि की अभिव्यक्ति हेतु आमंत्रण के संबंध में नीचे हस्ताक्षरकर्ता द्वारा 14.09.2024 को जारी पूर्व सार्वजनिक घोषणा के स्थान पर, यह सूचित किया जाता है कि ईओआई प्रस्तुत करने की संशोधित समयसीमा निम्नानुसार होगी:

	प्रासंगिक विवरण	मौजूदा	संशोधित
10.	अभिरुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	30.09.2024 (सोमवार)	10.10.2024 (गुरुवार)
11.	संभावित समाधान आवेदकों की अनंतिम सूची जारी करने की तिथि	10.10.2024 (गुरुवार)	15.10.2024 (मंगलवार)
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	15.10.2024 (मंगलवार)	20.10.2024 (रविवार)
13.	संभावित समाधान आवेदक की अंतिम सूची जारी करने की अंतिम तिथि	25.10.2024 (शुक्रवार)	25.10.2024 (शुक्रवार)
14.	सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान के लिए अनुरोध जारी करने की तिथि	30.10.2024 (बुधवार)	30.10.2024 (बुधवार)
15.	संभावित समाधान आवेदक की अंतिम सूची जारी करने की अंतिम तिथि	29.11.2024 (शुक्रवार)	29.11.2024 (शुक्रवार)
16.	ईओआई जमा करने के लिए ईमेल आईडी की प्रक्रिया	cirp.sancheti@gmail.com	

नोट: फॉर्म जी दिनांक 14.09.2024 के विवरण और शर्तें यथावत रहेंगी। इसके अलावा, मौजूदा संभावित समाधान आवेदकों (ओं) जिन्होंने 30.09.2024 के फॉर्म-जी के जवाब में 14.09.2024 तक अपनी अभिरुचि की अभिव्यक्ति जमा कर दी है, उन्हें फिर से प्रस्तुत करने की आवश्यकता नहीं है।

ऋषभ चंद लोढ़ा
समाधान प्रोफेशनल, संचेती बिल्डटैक प्राइवेट लिमिटेड
पंजीकृत सं.: IBBI/IPA-001/IP-P01075/2017-2018/11766 | **एएफए:** 30.10.2024 **तक मान्य**
IBBI के साथ पंजीकृत पता: ई-5, बसंत विहार, गांधी नगर, भीलवाड़ा, राजस्थान - 311001
दिनांक : 30.09.2024 | **स्थान :** भीलवाड़ा **IBBI के साथ पंजीकृत ईमेल:** rishabhlodha57@gmail.com

PUBLIC NOTICE
IN THE HIGH COURT OF GUJARAT
AT AHMEDABAD
R/RECTIFICATION APPLICATION
NO. 210 OF 2022
FIXED ON: 04/10/2024
District: Ahmedabad
MR. Sunny M Asarpota Ld.
Advocate for the Applicant
M/S SIYARAM SILK MILLS LIMITED
...APPLICANT
Versus
SHREE SIYARAM FAB PRIVATE LIMITED & ANR ...RESPONDENT
1. SHREE SIYARAM FAB PRIVATE LIMITED
13, D-BLOCK, BHILWARA TEXTILE MARKET, PUR ROAD,
BHILWARA - RAJASTHAN 311001
OFFICE ADDRESS: BLOCK NO. 506, PALKI PLOT NO. 55, 1ST FLOOR, SHIV SHAKTI INDUSTRIAL ESTATE, SAYAN, OLPAD, SURAT - 394130, GUJARAT

Take notice that the Appellant above-named having presented a **R/RECTIFICATION APPLICATION NO. 210 OF 2022 (under section 47, 57 of the Trade Marks Act, 1999)** to this High Court praying for the Rectification of Trade Mark No. 1413473 in class 24 in the respect of "textile piece goods, suiting, shirting" registered in the name of Shree Siyaram Fab (P) Ltd., 13, D-Block, Bhilwara, Rajasthan.

Whereas upon hearing and allowing the CIVIL APPLICATION (FOR SUBSTITUTE SERVICE) No. 1 of 2024 in R/RECTIFICATION APPLICATION NO. 210 OF 2022 the Honourable Court **(CORAM: ADDITIONAL REGISTRAR (JUDICIAL))** had on 14/08/2024 ordered to issue Notice to unserved Respondent No. 1 by way of publishing Public Notice in vernacular language as well as in English language, in local newspaper having wide circulation in the vicinity of Dist- Bhilwara, State-Rajasthan and Dist-Surat, State-Gujarat where the aforesaid unserved opponent no.1 was having its registered office(s).

Take **NOTICE** that the hearing of the said R/RECTIFICATION APPLICATION NO. 210 OF 2022 will take place on 4th day of October, 2024 at 11 AM peremptorily in this court and if no appearance is made on your behalf, your advocate or by someone authorised by law to act for you it will be heard and determined in your absence.

Witness, SUNITA AGARWAL, Esquire the Chief Justice at Ahmedabad aforesaid this 14th Day of August, 2024.

By the Court
Sd/-
(K. M. SUTARIYA)
ASSISTANT REGISTRAR
SEAL